

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(IB)- 328 (ND)/2017

IN THE MATTER OF:

M/s. Supreme Road Transport (P) Ltd.

... **PETITIONER**

Vs.

M/s. ARGL Limited

... **RESPONDENT**

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 14.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : Mr. VP Goyal & Mr. Sunil Goyal, Advocate
For the Respondents : Mr. Ravinder Singh, Advocate
Mr. Maheen Pradhan, Advocate

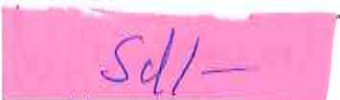
ORDER

Learned Counsel for the petitioner is present. Mr. Ravinder Singh, Advocate and Mr. Maheen Pradhan, Advocate undertakes to file Vakalat for the Corporate Debtor and also seeks time to file reply to the petition by the Corporate Debtor.

Taking into consideration the said request, a week's time is granted to file reply to the petition by the Corporate Debtor with an advance copy to be served to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a period of 3 days thereafter.

List on 05.10.2017.

Surjit
14.9.2017


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**